

BEFORE SHRI R.RAGUPATHI, ADDITIONAL SECRETARY & FIRST APPELLATE  
AUTHORITY  
(Under Section 19 of RTI Act, 2005)  
MINISTRY OF LAW & JUSTICE:DEPARTMENT OF LEGAL AFFAIRS  
Room No. 419, 'A' Wing,  
Shastri Bhavan, New Delhi-110 001  
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Appeal No.23(7)2012-IC

Dated: 15.02.2012

IN THE MATTER OF:

Ms. Shakuntla,  
W/o Narayan Wadgaonkar,  
Kushinagar, Behind Nagsen High School,  
Prabhatnagar, Nanded Distt.  
Nanded (Maharashtra)

.....

Appellant

Versus

Central Public Information Officer,  
Ministry of Law & Justice,  
Department of Legal Affairs,  
Shastri Bhavan, New Delhi.

.....

Respondent

DATE: FIFTEENTH FEBRUARY TWO THOUSAND AND TWELVE

ORDER

15.02.2012

This appeal was taken up for hearing today.

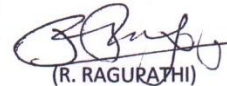
2. The Appellant was absent. From the Respondent side Shri Nirmal Singh, CPIO and Shri Jagdish Kumar, SO(IC) were present.

3. The Appellant-Applicant filed an RTI application dated 25.11.2011 seeking information relating to Notary. Respondent-CPIO has furnished the information, vide, his letter dated 20/12/2011. Aggrieved by the information supplied by the Respondent-CPIO, he preferred the present appeal dated 20/1/2012 received on 24/01/2012.

4. I have gone through the information furnished by the CPIO and perused records placed before me, and thereafter, I am of the opinion that available information has already been supplied by the Respondent-CPIO, vide, his letter dated 20/12/2011 and in view of the same the appeal is dismissed being devoid of merits.

5. Appeal dismissed.

6. In case, the Appellant is not satisfied/convinced with this Order, he may file 2<sup>nd</sup> Appeal before the Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.

  
(R. RAGUPATHI)

Additional Secretary & Appellate Authority

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